

ITEM NO.16

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC 7538/2015

(Arising out of impugned final judgment and order dated 16/12/2014 in WPC No. 7619/2014 passed by the High Court Of Delhi at New Delhi)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

M/S. COSMO BUILDCON PVT. LTD. AND ORS.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 30/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Ashwani Kumar, AOR

For Respondent(s)

Mr. Rajiv Ranjan Dwivedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing certified copy of the impugned order is allowed.

Delay condoned.

Issue notice.

List the matter along with other matters on 29th March, 2016.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master